

(2020) 10 GUJ CK 0031

In the Gujarat High Court

Case No : R/Criminal Misc.Application No. 7313 Of 2020

Pravinbhai @ P.P. Punjabhai Solanki

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 29-10-2020

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439

Indian Penal Code, 1860 — Section 114, 120B, 465, 473, 476

Citation : (2020) 10 GUJ CK 0031

Hon'ble Judges : R.P.Dholaria, J

Bench : Single Bench

Advocate : Jayesh A Kotecha, Dharmesh Devnani

Final Decision : Allowed

Judgement

R.P.Dholaria , J

[1] This bail application is filed under Section 439 of the Code of Criminal Procedure for regular bail in connection with an offence being C.R.No.I-318 of 2020(11203023200318 of 2020) registered with A-Division Police Station, Junagadh for the offence punishable under Sections 465, 473, 476, 120B & 114 of the Indian Penal Code.

[2] Learned advocate appearing on behalf of the applicant through video conferencing submits that considering the nature of offence, the applicant may be enlarged on regular bail by imposing suitable conditions.

[3] Learned Additional Public Prosecutor appearing on behalf of the respondent-State through video conferencing has opposed grant of regular bail looking to the nature and gravity of the offence.

[4] Having heard the learned advocates for the parties and taking into consideration that (i) after conclusion of investigation, chargesheet has already been filed and (ii) prima facie, the involvement of the applicant in the crime in

question, his activity is required to be watched.

[5] In the peculiar facts and circumstances of the case and considering the nature of allegations made against the applicant in the FIR, without discussing the evidence in detail, prima facie, this Court is of the opinion that this is a fit case to exercise the discretion and enlarge the applicant on regular bail. Hence, the present application is allowed and the applicant is ordered to be released on regular bail in connection with an offence being C.R.No.I-318 of 2020(11203023200318 of 2020) registered with A-Division Police Station, Junagadh on executing a personal bond of Rs.15,000/-(Rupees Fifteen thousands only) with one surety of the like amount to the satisfaction of the learned Trial Court and subject to the conditions that he shall;

[a] not take undue advantage of liberty or misuse liberty;

[b] not act in a manner injurious to the interest of the prosecution;

[c] surrender passport, if any, to the lower court within a week;

[d] not leave India without prior permission of the Sessions Judge concerned;

[e] mark presence before the concerned Police Station on first Monday of every English calendar month, for a further period of three years, between 10:00 a.m. and 2:00 p.m.;

[f] furnish latest address of residence to the Investigating Officer and also to the Court at the time of execution of the bond and shall not change the residence without prior permission of the trial Court;

[6] The Authorities will release the applicant only if he is not required in connection with any other offence for the time being. If breach of any of the above conditions is committed, the Sessions Judge concerned will be free to issue warrant or take appropriate action in the matter. Bail bond to be executed before the learned Lower Court having jurisdiction to try the case. It will be open for the concerned Court to delete, modify and/or relax any of the above conditions, in accordance with law. At the trial, learned Trial Court shall not be influenced by the observations of preliminary nature, qua the evidence at this stage, made by this Court while enlarging the applicant on bail. Rule is made absolute to the aforesaid extent.

[7] Registry to send the copy of the this Order to the concerned Jail Authority through Fax and Email.